

7.4.2004.

Hon'ble Mrs. Meera Chhibber, J.M.
Hon'ble Mr. S.C. Chaube, A.M.

For applicant : Sri S.K. Sharma
For Respondents: Sri R.K. Tiwari.

The applicant has filed this O.A. seeking following relief(s):

"(a) to issue a writ order or direction in the nature of mandamus commanding the respondents to appoint the petitioner in pursuance of circular dated 20.11.2003 (Annexure-8) to this original Application.

(b) to issue a writ order or direction in the nature of ~~mandamus~~ commanding upon the respondents to consider the application for appointment on the post of Announcer on the basis of 14 years experience as well as 340 duties on the same post.

(c)
(d)"

Today, when the matter came up for hearing, counsel for the applicant submitted that the selections ^{yet} have not taken place and nobody has been appointed on the post of Announcer so far. Her apprehension was that even though she has given an application, but the same has not been considered.

Since the results have not yet been declared and no one else has been found suitable for the post of Announcer, as on date, no cause of action exists in favour of the applicant. It goes without saying that if applicant has given her application, (which according to her, she has given, but there is no proof on record) in normal course it would be considered in accordance with law, therefore, at this stage, there is no cause of action in favour of the applicant. At this stage, counsel for the applicant has sought permission to withdraw the O.A. with liberty to file fresh O.A., if so advised.

The O.A. is accordingly dismissed as withdrawn with liberty to file fresh O.A. at appropriate time, if so advised.

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MEMBER (A)


MEMBER (J)